

CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

O.A.No.1142/2019

Dated Monday, the 26th day of August, 2019

PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

B.Mangaiyarkarasi(Part Time Sweeper),
No.274/27-H, Municipal Colony,
Sappani Koil Street,
Mathichiyam, Madurai 625 020 ... Applicant

By Advocate M/s.C.Samivel

Vs.

1. Union of India Rep., by
Secretary to Government of India,
Ministry of Youth Affairs & Sport,
Department of Youth Affairs,
Room No.4, Shastri Bhavan,
New Delhi 110 001.

2. The Director General,
Nehru Yuva Kendra Sangathan,
No.4, Jeevan Deep Building,
Parliament Street, New Delhi 110 001.

3. The Zonal Director,
Nehru Yuva Kendra Sangathan,
VGP Layout, 2nd Main Road,
Part-III, Palavakkam, Chennai 600 041.

4. The District Youth Coordinator,
Nehru Yuva Kendra, No.20, Azad Street,
Gandhi Nagar, Madurai 625 020. ... Respondents

By Advocate Mr.M.Kishore Kumar

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

"To issue a direction directing the 2nd respondent to fix the time scale of pay from the date of appointment and further to regularize the applicant's service as a Sweeper and by granting all service benefits including seniority to the applicant within a stipulated period fixed by this Hon'ble Tribunal and pass such further or other orders as this Hon'ble Tribunal may deem fit and proper in the circumstances of the case and thus render justice."

2. When the matter came up for hearing, learned counsel for the applicant would submit that the applicant has given representation dated 05.06.2019 as Annexures A-5 to the competent authority regarding her grievance which is still pending and no speaking order is passed till now. The applicant will be satisfied if the representation is considered and orders are passed.
3. Mr.M.Kishore Kumar takes notice on behalf of the respondents and submits that the respondents have no objection for disposal of the representation of the applicant on merits.
4. In view of the limited submission and without going into the substantive merits of the case, the OA is disposed of with the following direction:

"The competent authority is directed to consider the applicant's Annexure A-5 representation dated 05.06.2019 and pass a speaking order as per the relevant

guidelines issued by the department, within a period of six months from the date of receipt of a copy of this order."

**(T.JACOB)
MEMBER (A)**

M.T.

**(P.MADHAVAN)
MEMBER (J)**

26.08.2019